


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) No.219 /07/HDB/2017
NAME OF THE COMPANY	Viceroy Hotels Ltd
NAME OF THE PETITIONER(S)	Asset Reconstruction Company (India) Ltd
NAME OF THE RESPONDENT(S)	Viceroy Hotels Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. Bhupesh for. PV Aruna Kumari	Advocate	9966622805	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
DVA-Ravi Prasad	Advocate	Mr. Ravi Prasad 9440234074	

Heard Shri G. Bhupesh, Ld. Counsel for Shri P.V. Aruna Kumari, Ld. Counsel for the petitioner and Shri DVAS Ravi Prasad, Ld. Counsel for the Respondent.

Since Hon'ble Member (Technical) is transferred, and due to paucity of time, the case could not be decided by the same Bench and therefore the case is reopened and posted for final hearing on 07.03.2018


Member (T)


Member (J)